

Migrants (Determination by Tribunals), Act 1983 and Foreigners Act, 1946, declared 22,890 persons as foreigners who came to Assam on or after 25.3.1971. Of this, 2,442 declared foreigners were deported during the said period. As on 10th December 2012, 110 number of declared foreigners are kept in detention centres for their repatriation to Bangladesh. Besides 20,338 declared foreigners are to be deported to their place of origin. Many of them have filed cases in the respective court in Assam challenging the orders of Tribunals declaring them as foreigners. In order to speed up detection and deportation of foreign nationals and also disposal of cases pending in the Tribunals, para 3 of Foreigners (Tribunal) Order, 1964 was amended in April, 2012 which *inter-alia* states that every case shall be disposed off within 60 days of the reference from the competent authority.

Crimes against SC, ST and North East women

†2105. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the crimes against women in various parts of the country, especially against the women of Scheduled Castes, Scheduled Tribes and North-East region are increasing;

(b) if so, area-wise number of cases registered during each of the last three years and current year in the National Capital Region Delhi;

(c) the State-wise number of the accused persons arrested during the said period along with the action taken against them; and

(d) the steps taken by Government to check these incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) As per the information provided by the National Crime Records Bureau (NCRB), the data compiled on total cases of crimes against women and atrocities against SC/ST for the years 2009-2011, indicate a rising trend. The State-wise details of the total number of cases are given in Annexure Nos. 23, 24 and 25 respectively (Appendix 227 Annexure 23, 24 and 25). However, gender-wise segregation of cases of atrocities on SC/ST women and atrocities on women of North East origin are not maintained centrally by NCRB. The number of cases registered in NCR under crime against women during 2009-2011 are given in the Statement.

† Original notice of the question was received in Hindi.

Statement

Causes registered for crime againsts woman in natinal capital region during 2009-11

Year : 2009

| District of NCR | Rape | Kidnapping and abduction | Dowery deaths | Molestation | Sexual harassment | Cruelty by husbabd or relatives | Importation of Girls | Total |
|------------------|------|--------------------------|---------------|-------------|-------------------|---------------------------------|----------------------|-------|
| Alwar | 101 | 128 | 35 | 139 | - | 516 | 0 | 919 |
| Baghpat | 15 | 45 | 16 | 6 | 20 | 72 | 0 | 174 |
| Bulandshahar | 38 | 81 | 53 | 36 | 24 | 184 | 0 | 416 |
| Delhi UT | 469 | 1655 | 141 | 552 | 118 | 1283 | 0 | 4218 |
| Faridabad | 35 | 62 | 17 | 26 | 4 | 179 | 0 | 323 |
| Gautambudh Nagar | 24 | 60 | 22 | 40 | 46 | 103 | 0 | 295 |
| Ghaziabad | 53 | 321 | 66 | 88 | 182 | 556 | 0 | 1266 |
| Gurgaon | 29 | 42 | 24 | 21 | 40 | 128 | 0 | 284 |
| Jhajjar | 20 | 15 | 13 | 20 | 20 | 78 | 0 | 166 |

162 Written Answers to

[RAJYA SABHA]

Unstarred Questions

| | | | | | | | | |
|-----------|------|------|-----|------|-----|------|---|-------|
| Meerut | 46 | 141 | 41 | 47 | 123 | 361 | 0 | 759 |
| Mewat | 16 | 12 | 5 | 11 | 3 | 181 | 0 | 228 |
| Palwal | 33 | 25 | 12 | 23 | 0 | 88 | 0 | 181 |
| Panipat | 45 | 31 | 19 | 26 | 44 | 117 | 0 | 282 |
| Rewari | 19 | 29 | 14 | 19 | 20 | 55 | 0 | 156 |
| Rohtak | 36 | 30 | 18 | 30 | 38 | 113 | 0 | 265 |
| Sonipat | 32 | 42 | 17 | 21 | 46 | 129 | 0 | 287 |
| Total NCR | 1011 | 2719 | 513 | 1105 | 728 | 4143 | 0 | 10219 |

Year : 2010

| District of NCR | Rape | Kidnapping and abduction | Dowry deaths | Molestation | Sexual harassment | Cruelty by husband or relatives | Importation of Girls | Total |
|-----------------|------|--------------------------|--------------|-------------|-------------------|---------------------------------|----------------------|-------|
| Alwar | 105 | 138 | 42 | 122 | - | 588 | - | 995 |
| Baghpat | 14 | 41 | 14 | 13 | 0 | 87 | 0 | 169 |
| Bulandshahar | 24 | 127 | 40 | 60 | 0 | 327 | 0 | 578 |

Written Answers to

[12 DEC., 2012]

Unstarred Questions

163

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 164 |
|------------------|------|------|-----|------|-----|------|---|-------|-------------------------------------|
| Delhi UT | 507 | 1740 | 143 | 601 | 80 | 1404 | 0 | 4475 | Written Answers to [RAJYA SABHA] |
| Faridabad | 51 | 86 | 23 | 27 | 78 | 224 | 0 | 489 | |
| Gautambudh Nagar | 39 | 77 | 19 | 41 | 0 | 132 | 0 | 308 | |
| Ghaziabad | 44 | 285 | 69 | 77 | 0 | 536 | 0 | 1011 | |
| Gurgaon | 45 | 42 | 22 | 30 | 38 | 86 | 0 | 263 | |
| Jhajjar | 36 | 30 | 12 | 27 | 30 | 117 | 0 | 252 | |
| Meerut | 64 | 147 | 43 | 91 | 0 | 344 | 0 | 689 | |
| Mewat | 28 | 19 | 5 | 12 | 5 | 150 | 0 | 219 | |
| Palwal | 41 | 27 | 14 | 30 | 0 | 89 | 0 | 201 | |
| Panipat | 55 | 49 | 13 | 22 | 30 | 175 | 0 | 344 | |
| Rewari | 25 | 24 | 14 | 16 | 27 | 71 | 0 | 177 | |
| Rohtak | 51 | 19 | 17 | 26 | 57 | 87 | 0 | 257 | |
| Sonipat | 27 | 56 | 26 | 32 | 36 | 123 | 0 | 300 | Unstarred Questions |
| Total NCR | 1156 | 2907 | 516 | 1227 | 381 | 4540 | 0 | 10727 | |

Year : 2011

| District of NCR | Rape | Kidnapping and abduction | Dowry deaths | Molestation | Sexual harassment | Cruelty by husband or relatives | Importation of Girls | Total |
|------------------|------|--------------------------|--------------|-------------|-------------------|---------------------------------|----------------------|-------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| Alwar | 99 | 143 | 53 | 136 | 0 | 556 | 0 | 987 |
| Baghpat | 12 | 74 | 17 | 35 | 0 | 106 | 0 | 244 |
| Bulandshahar | 47 | 192 | 50 | 94 | 0 | 362 | 0 | 745 |
| Delhi UT | 575 | 2085 | 142 | 657 | 162 | 1575 | 0 | 5193 |
| Faridabad | 54 | 82 | 10 | 31 | 59 | 218 | 0 | 454 |
| Gautambudh Nagar | 25 | 95 | 25 | 42 | 0 | 102 | 0 | 289 |
| Ghaziabad | 22 | 219 | 47 | 59 | 0 | 255 | 0 | 602 |
| Gurgaon | 40 | 37 | 25 | 27 | 29 | 107 | 0 | 265 |
| Jhajjar | 32 | 19 | 12 | 20 | 26 | 117 | 0 | 226 |
| Meerut | 79 | 271 | 36 | 99 | 0 | 400 | 0 | 885 |

Written Answers to

[12 DEC., 2012]

Unstarred Questions

165

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----------|------|------|-----|------|-----|------|---|-------|
| Mewat | 28 | 23 | 7 | 9 | 3 | 119 | 0 | 189 |
| Palwal | 54 | 43 | 13 | 32 | 0 | 75 | 0 | 217 |
| Panipat | 47 | 70 | 11 | 29 | 19 | 163 | 0 | 339 |
| Rewari | 17 | 19 | 7 | 19 | 34 | 94 | 0 | 190 |
| Rohtak | 57 | 32 | 9 | 38 | 52 | 124 | 0 | 312 |
| Sonipat | 27 | 42 | 23 | 19 | 15 | 156 | 0 | 282 |
| Total NCR | 1212 | 3446 | 487 | 1346 | 399 | 4529 | 0 | 11419 |

166 *Written Answers to*

[RAJYA SABHA]

Unstarred Questions

The Union Government attaches highest importance to the matter of prevention and control of crime against women including rape. However, as per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments and Union Territory Administrations. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all States/UTs, wherein they have been, *inter-alia* advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, no delay in registration of FIRs, improve the quality of investigations, minimize delays in investigations of crime against women, especially in heinous crimes like rape, set up 'Crimes against Women Cells' in districts, advised to undertake gender sensitization of the police personnel and special women courts. Majority of the States/ UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police Stations' at district level and 'Mahila/children help desk' at police station level.

Ministry of Home Affairs has also introduced The Criminal Law (Amendment) Bill, 2012 in the Parliament on 4th December, 2012 which intends to incorporate changed definitions and penal provisions in cases of sexual assault and acid attacks.

Sex racket run by telecom operators

2106. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Crime Cell of the Delhi Police have busted a sex racket under the garb of 'value added service' by some telecom operators including Bharti Airtel;

(b) if so, the details in this regard;

(c) whether it is also a fact that several women were employed by call centres by a company called Altruist being run by Bharti Airtel and used them for sex services; and

(d) if so, the details in this regard and action taken against the companies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHADRAN): (a) to (d) No such sex racket under the garb of